CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

M.A. 26 of 99 O.A. 311/97

Present:

Name of the last

Hon'ble Mr. D. Purkayastha, Judicial Member.

Hon'ble Mr. B.P. Singh, Administrative Member.

ANANDA GOPAL CHAKRABORTY & ORS.

- VERSUS-

F.B. PROJECT

For the applicant

: Mr. M.S. Banerjee, counsel.

Mr. T.K. Biswas, counsel.

For the respondents

: Ms. K. Banerjee, counsel.

Heard on 15.1.99

Order on 15.1.99.

ORDER

D. Purkayastha, JM

We have heard Id. counsel of both the parties. This application has been filed by the applicant for direction upon the respondents for payment of admitted amount of superanuary dues to applicant No.5 of the O.A. 311/97 on the ground that the applicant would go on superannuation with effect from 31.1.99.

- 2. After hearing submissions made by Mr. Banerjee, Id. counsel for the applicant and on considering the interim order earlier passed by this Tribunal, we direct that the respondents shall grant pension and pensionary benefits to the applicant No.5 of O.A. 311/97 on the basis of admitted amount, subject to the final outcome of the O.A. The applicant No.5 will be at liberty to accept such pensionary benefits without prejudice to the rights and contentions of both the parties raised in the O.A.
- 3. With this order, the M.A. stands disposed of.
- 4. No order is passed as to costs.

(B.P. Singh) Member(A)

(D. Purkayastha) Member(J)